

H
ITEM NO.12

COURT NO.11

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11025/2012

(From the judgement and order dated 16/02/2012 in WP No.1467/2009 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S MANGAT SINGH COAL DEPOT

Petitioner(s)

VERSUS

STATE OF U.P.& ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 26/11/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Sunil Kumar Jain, Adv.
Mr. Sachin Sharma, Adv.

For Respondent(s) Mr. Vinay Garg, Adv.
Mr. Tanmaya Agarwal, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 23.11.2012.

In view of the averments made in the letter circulated by
the respondent, four weeks' time is granted for filing counter
affidavit.

(NAVEEN KUMAR)
COURT MASTER

(VINOD KULVI)
COURT MASTER